

THE HIGH COURT OF MEGHALAYA: SHILLONG

CIRCULAR

NO.HCM.III/166/2019-Judl./Part-1/398

Dated Shillong, the 16th February, 2022

In view of gradual improvement in the conditions arising out of Covid-19 and relaxation in the restrictions imposed by the State Government, and in supersession of all other Circulars in this regard, w.e.f. 17.02.2022, until further orders, regular hearing of cases in this High Court shall be both by physical presence and video conferencing (hybrid mode). In this connection, the following modalities shall be adopted:

1. At all times, COVID-19 safety protocol, including maintaining of social distance, wearing of face masks and use of hand sanitisers shall be strictly maintained;
2. State and Central Government Counsel and Standing Counsel for the Banks/Public Sector Undertakings etc. may appear in physical mode;
3. Learned Advocates are encouraged to avail of the virtual platform. Private parties' Counsel shall have the option to appear in physical mode upon obtaining prior leave for the purpose;
4. Learned Advocates (or the petitioner/respondent appearing in-person) opting to appear through the virtual mode shall intimate Smt D. Sohtun, Central Project Co-ordinator on mobile no. 9402197689 or Shri Vincent Rani, JAA, Computer Section on mobile no. 9485166281 well in advance that they intend to appear through video conference. They must have stable internet connectivity to prevent disruption of the VC proceedings and shall also ensure that the VC link received by them is not shared with unauthorized persons or those not associated with the case;
5. Technical enquiry relating to the High Court VC connection, including the link for the video conference, shall be attended to by Smt D. Sohtun, Central Project Co-ordinator on mobile no. 9402197689 and by Shri Vincent Rani, JAA on mobile no. 9485166281;
6. Learned Advocates are requested to enter the High Court premises only if they have matters listed on that day and leave the premises after their matters are over.

By Order,



Memo NO.HCM.III/166/2019-Judl./Part-1/398-A
Copy to: -

REGISTRAR GENERAL
Dated Shillong, the 16th February, 2022

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.

3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
5. The Registrar(Judicial Service), High Court of Meghalaya, for favour of kind information.
6. The Joint Registrar(Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information.
7. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for kind information and necessary action.
8. The President/Secretary, High Court Bar Association, Shillong for kind information
9. The President/ Secretary, Bar Associations of all districts for kind information.
10. All Court Masters for information and necessary action.
11. The System Analyst, High Court of Meghalaya with a request to upload the same in the official website of this High Court.
12. Shri Vincent Rani, JAA, Computer Section for information and necessary action.
13. Notice Boards of the High Court.
14. Office File

132
16/2/22.


REGISTRAR GENERAL